

**Central Administrative Tribunal
Principal Bench**

**CP-239/2017 in
OA-4666/2015**

New Delhi, this the 15th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Lt Col. B.P. Shahi (Retd.)
Aged 76 years,
S/o late Mr. S.P. Shahi,
Plot No. 23, Sector-6, Dwarka,
New Delhi-110075. Petitioner

(through Sh. J.C. Vashista)

Versus

1. Dr. G.D. Pungle,
Principal Controller of Defence Accounts (Pension),
Draupadi Ghat, Allahabad,
UP-211014.
2. Sh. G. Mohan Kumar, IAS,
Secretary to the Govt. of India,
Ministry of Defence,
Room No. 101A, South Block,
DHQ, PO, New Delhi-110011.
3. Sh. Diwakar Mohanthy, Managing Director,
State Bank of Bikaner & Jaipur (CPCC),
Now State Bank of India,
2nd Floor, SMS Highway, Chaura Rasta,
Jaipur (Rajasthan).
4. Sh. Rakesh Ranjan,
Branch Manager, State Bank of Bikaner & Jaipur,
Now State Bank of India,
WZ-304, Nangal Raya, Jail Road,
New Delhi. Respondents

(through Sh. G.S. Virk)

ORDER(ORAL)**Hon'ble Mr. Justice Permod Kohli**

Learned counsel for the respondents, Sh. G.S. Virk has placed on record status report accompanied with the order dated 12.09.2017 passed by Hon'ble High Court of Delhi staying the judgment passed by this Tribunal which is allegedly violated and for which these contempt proceedings have been initiated.

2. In view of the stay of the judgment, the present contempt proceedings are hereby closed with liberty to the petitioner to seek revival in the event judgment of the Tribunal survives in the Writ Petition.

(K.N. Srivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/